

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Yes, Sir.

(b) to (g) This Ministry has recommended for inclusion in Category I of Drug Prices Control Order 1987 drugs for eight National Health Programmes. Drugs for the STD Control Programme are being evaluated for price control recommendations to the Department of Chemicals. Policy decision regarding the Drug Prices Control Order is the responsibility of that Department.

A final list of principal drugs used for STD is being worked out by the Ministry of Health and Family Welfare for onward transmission to Department of Chemicals.

Purchase of drugs for blindness for free distribution

2002. SHRI HARI SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Starred Question 8 given in the Rajya Sabha on 27th July, 1988 and state:

(a) whether chloramphenicol, Tetracycline, Gentamycin, Neomycin, Pramcetin, Hydrocortisone, Betamethasone, Oxytetracycline and Dexamethasone are used for the treatment of eye diseases which lead to blindness: if so, on what basis/criteria Tetracycline and Hydrocortisone were recommended for inclusion under category-I of price control and excluded other drugs;

(b) what are the names of drugs based on which Government are purchasing finished medicines for free distribution under the control of blindness programme; and

(c) what quantity was purchased of each medicine during last three years year-wise alongwith the name of medicine, pack and strength thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Yes, Sir. These drugs are used for treatment of eye diseases, which, if untreated may lead to blindness. They are also used for treating infections and inflammations of other systems of the body. As Tetracycline is quite specific for treatment of Trachoma and Hydrocortisone represents a popularly used corticosteroid to combat any associated inflammation these drugs were recommended for inclusion under Category I.

(b) and (c) Under National Programme for Control of Blindness no purchase of drugs is being done by the Government. The States/UT Administration were given a total assistance of Rs. 15.00 lakh each year during 1985-86, 1986-87 and 1987-88 for purchase of Antibiotic eye ointment for free distribution to follow up Trachoma Control activities. The names of medicine, their pack, strength and quantity to be purchased is left to the States/UT Administration to decide.

Purchase of beer by Indian Airlines from unlicensed shops

2003. DR. R. K. PODDAR:

SHRI MOSTAFA BIN QUASEM;

SHRI SUKOMAL SEN:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that Indian Airlines in Eastern Region has been procuring beer from unlicensed shops which would endanger lives of passengers;

(b) whether it is also a fact that the IA purchased beer from a sweer shop at Calcutta on 17th April, 1988 for IC-231 and IC-232; and

(c) if so, what are the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTI LAL VORA): (a) to (c) Normally duty free stock of beer is supplied by the I.T.D.C. for the flight Calcutta/Bangkok/Calcutta. As the I.T.D.C. did not have stocks, to meet emergency requirements, on occasions, it became necessary to procure Indian beer through a private firm, as there is severe competition on the sector by other carriers who all provide varieties of liquor. No complaints were received about the quality of beer.

Private buses in D.T.C.

2004. SHRI KAILASH PATI MISHRA:

SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether under an agreement between the Delhi Transport Corporation and private operators, the operator used to get about 225 kms per day @ about Rs. 2.60 per km. before the DTC strike in March last; if so, what were the terms and conditions in the agreement, date of the related notification and average monthly income of the private operator, per bus;

(b) whether, after the strike and upto May-end last, the private operators were allowed to pocket the entire income and were further given a subsidy of Rs. 200 daily, against passes; if so, what has thus been their monthly average income per bus; and

(c) whether these terms, bearing financial implications, were carried out on verbal instructions of authorities?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b) Yes, Sir. The terms and conditions of the agreement for operation of private buses under DTC relate to various operational matters like following the proper schedule of the trips, prescribed route, per km. hiring, engagement of qualified driver/compliance with all statutory regulations etc. The private operations under DTC continues with the modification in condition that they retain earnings, get the compensation amount in lieu of honouring passes issued by DTC and have their own conductor. As to the income of private operators on this operation, since DTC has no record of the details of costs of operation incurred by the private operators, and earnings.

(c) No, Sir.

Withdrawal of US offer to lease 5 Boeing 737 aircrafts

2005. SHRI ASHOK NATH VERMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air Bus Industries of U.S. has withdrawn its offer to lease 5 Boeing 737 aircrafts to Indian Airlines to meet its interim requirements pending arrival of 10 new Air Bus-320 aircrafts in 1989, if so, what would be the impact on I.A.C. services; and

(b) what are the reasons for withdrawal of offer by U.S.?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTI LAL VORA): (a) and (b) Airbus Industries was negotiating lease of 5 B 737 aircraft belonging to Texas Air Corporation. Airbus Industries have informed that the contractual negotiations between the two parties have failed. Indian Airlines will, therefore, not be in a position to augment